

effect from the 1st June, 1974. The available data indicate that the consumption of fertilisers during 1974-75 was only marginally lower than that during 1973-74 and that this was due to a variety of factors, the most important one being the adverse seasonal conditions which prevailed in many parts of the country during 1974-75. The stock position as on 28th February 1975 indicates that there has been no abnormal piling up of stocks of fertilisers in most of the factories. In a few cases, there has been a slight accumulation of stocks owing to transport bottlenecks and owing to highly abnormal weather conditions which prevailed in some States during 1974-75.

Fertilizer Plants in Gujarat

5175 SHRI D P DADEJA Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether the fertilizers produced in the fertilizer plant in Gujarat are distributed in Gujarat only or are they being sent to other States, and

(b) if exported to other States the quantity exported last year?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL) (a) The major fertilizer factories located in Gujarat are the Gujarat State Fertilizer Company, Adarsh Fertiliser and Chemicals, Paushak Limited and Anil Starch Products Limited. The fertilizer produced in these factories are distributed in a marketing zone which includes Gujarat. During the year 1974-75, a total quantity of 72,997 tonnes of Nitrogen and 19,697 tonnes of phosphates produced by these factories was distributed in Gujarat.

(b) During the year 1974-75, a total quantity of 78,642 tonnes of Nitrogen and 10,457 tonnes of P_2O_5 produced by the aforesaid factories were sold outside the State of Gujarat.

Purchase of paddy and rice by Co-operative Societies and dealers in Karnataka

5176 SHRI P R SHENOY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state

(a) whether Cooperative Societies and other dealers in Karnataka are allowed to buy paddy and rice at a rate much higher than levy rate;

(b) whether the paddy and rice so bought in Shimoga District is permitted to be transported to South Kanara District only on delivery of a portion to the Government at levy rate and to some other districts without any such delivery, and

(c) whether this discrimination is being practised by the Government of Karnataka at the instance of or with the approval of the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P SHINDE) (a) The State Government have reported that Cooperative Societies and other dealers in deficit areas are allowed to purchase rice in open market and transport it after payment of levy as prescribed in Karnataka Paddy (Regulation of Inter-district Movement) Control Order 1972 to deficit districts.

(b) No such discrimination is made.

(c) Does not arise.

Laws governing performance of Drama

5177 SHRI R N BARMAN Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state

(a) whether the laws governing the performance of drama in the country continue to be the same as were introduced and imposed by British rulers;